73

Setting up of a Power Station at Katihar

735. SHRI J. P. YADAV: Will the Minister of IRRIGATION AND POWER be pleased to state by when a power station at Katihar in Bihar is going to be set up]?

t[THE DEPUTY MINISTER IN THE

सिचाई ग्रीर विद्युत मंत्रालय में उपमंत्री (प्रो० सिद्धेश्वर प्रसाद): कटिहार में ताप विद्यत केन्द्र स्थापित करने की स्कीम की पांचवीं पंचवर्षीय योजना के लिए विद्युत उत्पादन कार्यक्रम के प्रारूप में शामिल नहीं किया गया है।

MINISTRY OF IRRIGATION AND (PROF. POWER SIDDHESHWAR PRASAD): The scheme for setting up a thermal po^ver station at Katihar has not been included in the draft Power Generation Programme for the Fifth Five Year Plan.]

बाल विवाह ग्रीर दहेत प्रथा सम्बन्धी ग्रपराध

736. श्री ग्रोडम प्रकाश त्यागी : क्या विधि. न्याय ग्रीर कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि गत तीन वर्षों में विभिन्त राज्यों में दहेज प्रथा और बाल विवाह संबंधी कानून का उल्लंधन करने के संबंध में कितने व्यक्तियों पर मुकदमे चलाये गये ?

Child marriage and dowry offences

736. SHRI O.P. TYAGI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the number of persons prosecuted for violating law prohibiting dowry and child marriage in various States during the last three years ?]

विधि, न्याय श्रौर कम्पनी कार्य मंत्री (श्री एच० आर्० गोखले) : सूचना राज्य मुरकारों/संध राज्यक्षेत्र प्रशासनी से इकट्टी की जा रही है और इकट्ठी होते ही सदन के पटल पर रख दी जाएगी। MINISTER OF LAW. +[THE JUSTICE AND COMPANY AFFAIRS (SHRI H.R. GOKHALE) : The information is already

†[] English translation.

being collected from State the Governments/ Union Territory Administrations and will be laid on the Table of the House in due course.]

to Questions

Economy Measures in the Ministry of Law, Justice and Company **Affairs**

737. SHRI SHYAMLAL GUPTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to

- (a) out of Rs. 400 crores proposed to be saved by the Central Government on account of the present financial stringency, what has been the cut in so far as the Ministry of Law, Justice and Company Affairs is concerned;
- (b) out of this amount how much cut will be effected in respect of Plan items and what will be on non-Plan items;
- (c) the details of the schemes/projects proposed to be deferred on account of this cut; and
- (d) when they will be taken up again and the percentage of increase in cost anticipated because of the time lag in implementa tion?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): (a) to (d) Information is being collected and wiH be laid on the Table of the House as early as possible.

Drilling Frigate from Japan

738. SHRI SITARAM KESRI: Will the Minister of PETROLEUM AND CHEMI-CALS be pleased to state:

(a) whether it is a fact that the Oil and Natural Gas Commission has procured a drilling frigate from Japan for operations at the Cambay area while the immediate requirement is for a survey vehicle;

- (b) if so, what are the reasons for such purchase; and
- (c) whether arrangements are being made to procure a survey vehicle ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHE-MICALS (SHRI SHAH NAWAZ KHAN): (a) to (c) The requirements of the ONGC for a drilling platform were quite separate from the need to acquire a survey vessel. Based on the seismic surveys already conducted in the past on a contract basis, it was decided to start drilling exploratory wells in deeper waters in the southern part of the Gulf of Cambay and the adjoining areas of the Arabian Sea, and for this purpose the ONGC acquired a self-propelled, selfelevating, mobile drilling platform from Japan. The first well, with the use of this platform, has been spudded in on the 11th of October, 1973.

2. ONGC has also decided to acquire a fully-equipped seismic ship for intensive seismic surveys of the Indian offshore areas. An order has already been placed with an American firm and the seismic ship is likely to be delivered towards the beginning of 1975

Shortfall in Fertilizer Production

739. SHRI K.B. CHETTR1: SHRI SARDAR AMJAD ALI: SHRI N.R. CHOUDHURY: SHRI HARSH DEO MALAVIYA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) what is Government's assessment of shortfall in fertilizer production;
- (b) what are the results of the time saving crash programme launched about a year ago; and
- (c) what measures Government propose to take to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): (a) According to present indications, a production level of 4.8 million tonnes of nitrogen and 1.250 million tonnes of P2O5 is expected to be attained by 1978-79. This may fall short of requirement, as now projected.

(b) and (c) Government have approved in principle the setting up of five new fertilizer plants in the public sector during the Fifth Plan period. These are proposed to be located at Mathura, Panipat, Bhatinda, Paradeep and Trombay. In addition, a few plants are likely to be set up in the private sector for which proposals have been received.

Appointment of High Court Judges from amongst Advocates from outside States

740. SHRI OP. TYAGI: Will the Minister of LAW. JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government have considered the proposal for appointing the High Court Judges from amongst the Advocates practising outside the States where they are appointed; and
 - (b) if so, what are the details thereof?

THE MINISTER. OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. GOKHALE): (a) and (b) The question of appointing Judges from amongst advocates practising outside the State was considered on a number of occasions in the past. In view, however, of the opposition of the Chief Justices and most of the State Governments and ihe practical difficulties involved in its implementation, the proposal was dropped.